# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 27 JAN 1995

APPLICATION NO: 1556 of 1994.

APPLICANTS: Sri.H.V. Anjanappa, Bangalore.

V/S.

RESPONDENTS:- The Ghairman, Telecom Commission, New Delhi and two others.,

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- 1. Sri.B. Veerabhadra, Advocate, No.126/2, Sixth Cross, Kadirappa Raod, Doddigunta, Coxtown, Bangalore-560 005.
- 2. Sri.M, Vasudeva Rao, Addl.C.G.S.C. High Court Bldg, Bangalore- 560 001.

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Subject:- Ferwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 17-01-1995.

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

CRIGINAL APPLICATION NO.1556/94

TUESDAY THIS THE SEVENTEENTH DAY OF JANUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

H.V. Anjanappa, TOA Grade II O/o Executive Engineer, Telecom Civil Division II, 131/71, S.C. Road, Bangalore - 560009

Applicant

( By Advocate B. Veerabhadh ra)

V .

- The Union of India
   Ministry of Communications,
   represented by its
   Chairman
   Telecom Commission,
   20, Ashoka Road, Sanchar Bhavan,
   New Delhi 110 001
- The Chief Post Master General, Karnataka Circle Palage Road, Bangalore - 560 001
- 3. The Chief General Manager Telecom, Karnataka Circle, 1, Old Madras Road, Ulsoor. Bangalore - 560008

Respondents

( By learned Standing Counsel )
Shri M.V. Rao

#### ORDER

#### MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

We have heard Shri B. Veerabhadra, learned counsel for the applicant and Shri M.V.

Rao, learned Standing Counsel appearing on behalf of the respondents. Pleadings are complete.

This application is all about the denial by the Department of permitting to the applicant to continue in the quarters allotted to him when he was in the Department of Posts. It now transpires he has been shifted from Department of Posts to the Telecom Department and hence this move by the Department asking him to vacate their nuarters. Shri Veerabhadra says that even on being shifted to the Telecom Department, applicant is entitled to continue in the Postal Department's quarters and says he has some government order in that behalf. Be that as it may, once the applicant is shifted to a different Department, he should necessarily seek for official accommodation from the transferee Department. Applicant can make an application to the Department to which he has now been transferred and ask for official accommodation and of course, such application will be considered in accordance with the extant rules, law etc. All that we can do is to direct the applicant to make an application to the Telecom Department and ask for accommodation from them and in the meanwhile he should vacate the Postal quarters. But, he is given three months time to vacate the quarters now under his occupation.

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TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore

MEMBER (A)

No costs.

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VICE CHAIRMAN

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Miscellaneous Appln. No. 203 of 1995 Dated: 5 MAY 1995

APPLICATION NO. 1556 of 1994.

APPLICANTS: Sri.H.V.Anjanappa, Bangalore.

V/S.

RESPONDENTS: The Chairman, Telecom Commission, New Delhi and two others.,

To

- 1. Sri.B.Veerabhadra, Advocate, No.126/2, Sixth Cross, Kadirappa Road, Doddigunta, Kox Town, Bangalore-560 005.
- 2. Sri.M.Vasudeva Rao, Additional Central Govt.Stng.Counsel,
  High Court Bldg, Bangalore-560001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 26th #pril,1995.

Josued on

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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### In the Central Administrative Tribunal Bangalore Bench

Bangalore

MA 208195 in

Application No. 155 6 194 of 199

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ORDER SHEET (Contd.)

She Chairman Telecton Commission N. Deck

Date

Mr

Office Notes

(PKS)VC/(TVR)A(A)

APRIL 26,1995.

ORDER ON .I.A.NO. 263 OF 1995

Orders of Tribunal

vacate the quarters Time to extended by 3 months. nowever, applicant will have to pay rent as per Rules.

No more extensions will be allowed.

MEMBER(A)

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Bangalore Bench

Bangalore